

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00790/2019**

**Dated Wednesday the 26<sup>th</sup> day of June Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

P. Srinivasan,  
Rtd. Technician Gr. I,  
No. 5, Chamundeeswari Nagar,  
Alladu Road, Ponneri 601204. ....Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep by,  
The General Manager,  
Southern Railway,  
Park Town, Chennai 3.
2. The Sr. Divisional Personnel Officer,  
Chennai Division,  
Southern Railway, Chennai. ....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the promotion orders with relevant service records and further to direct the respondents to restore applicant's promotion by fixing his basic pay and consequent pension and consequent retirement benefits by quashing the impugned order M/P3/500/PS/Dec 2008/MTPA/11-12 dated 10.07.2012 and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant has filed a representation dt. 24.09.2018 before the authority for consideration of his claim which is still pending for consideration till date. He will be satisfied if his representation is disposed of by a speaking order in accordance with rules.
3. Mr. P. Srinivasan, standing counsel takes notice for the respondents.
4. In view of the limited submission made, we deem it appropriate to direct the respondents to consider the representation of the applicant dt. 24.09.2018 in the light of relevant rules and regulations and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)  
Member(A)**

**(P. Madhavan)  
Member(J)**

**26.06.2019**

SKSI